NATIONAL COMPANY LAW TRIBUNAL
GUWAHATI BENCH
GUWAHATI

ITEM NO.16
CP No.17 of 2021

Coram:
Hon'ble Shri Deep Chandra Joshi, Member (J): Hearing through
Hon'ble Shri Prasanta Kumar Mohanty, Member (T): Video Conference

ATTENDANCE-CUM-ORDER SHEET OF HEARING OF THE NATIONAL COMPANY LAW TRIBUNAL, GUWAHATI BENCH ON 02.12.2022

In the matter of: Tushar Kanti Roy
Versus
Hotel Indira Pvt. Ltd. and others

Section: Under Section 241/242 of the Companies Act, 2013

S. NO.	NAME (CAPITAL LETTERS)	DESIGNATION	REPRESENTATION	SIGNATURE
1.	MR. S. SANCHETI	Advocate	Petitioner	Present in Video
2.	MS. M. ZOUMANPULI (On behalf of arguing Counsel Mr. R. Dubey)	Advocate	R-1	Conference
3.	MR. B. CHOUDHURY	Advocate	Respondents	

O R D E R
Date of Order: 02.12.2022

The matter is taken up for hearing through Video Conferencing. Heard both the sides. The learned Counsel for the Petitioner submits that there is no development in respect of the mutual settlement. Respondents were directed to file their replies, but no reply has been received as yet. The Respondents are given further one-week time to file their replies with copy to the Petitioner. However, if no reply is received before the next date of hearing, the matter shall be heard on merit along with CP No. 14/GB/2019.

2. List this case along with other related matters on 19.01.2023.

Sd/-

(Prasanta Kumar Mohanty)
Member (Technical)

Sd/-

(Deep Chandra Joshi)
Member (Judicial)

/D-02.12.2022/